

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P No. 2452 of 2020

1. Sapan Kr. Saha @ Sapan Kr. Sinha
2. Prakash Ballav Sahay

... Petitioners

Versus

The State of Jharkhand through Vigilance

... Opposite Party

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitionerd : Mr. Kalyan. Roy ,Adv.
For the State : Ms. Priya Shrestha ,Addl. P.P.

05 / 25.03.2021

Heard the parties through Video Conferencing.

Learned counsel for the petitioner prays for time.

Prayer for time is allowed subject to deposit of Rs. 1,000/- by the petitioner with the Jharkhand State Legal Services Authority within three weeks from the date of this order.

In case the petitioner produces the receipt of deposit of Rs. 1,000/- by the petitioner with the Jharkhand State Legal Services Authority within three weeks, and the petitioner removes the defects pointed out by the Stamp Reporter then list this case after removal of the defects pointed out by the Stamp Reporter.

If the said amount is not deposited within three weeks from the date of this order or the defects are not removed, then this Criminal Miscellaneous Petition shall stand dismissed without further reference to the Bench.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-